

(c) The steps taken by the Delhi Police to prevent/detect crime and maintain law and order in Delhi include, inter-alia, intensification of beat patrolling; posting of armed pickets at strategic points; strengthening of intelligence network; close watch on and frequent raids at the suspected hide-outs of criminals; increased surveillance on history sheeters; coordination meetings with the officials of neighbouring states and formation of anti-terrorist cell in each police district.

#### Resurgence of Tuberculosis

49. SHRI PINAKI MISRA : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government's attention has been drawn to the World Health Organisation Report, that more people died of Tuberculosis in 1995 than in any other year;

(b) if so, the details thereof, and

(c) the steps taken and schemes and programmes implemented to curb and contain incidence of TB and the toll taken by this disease?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI) (a) and (b) Yes, Sir World Health Organisation report indicates that more people died globally of TB in 1995 than that in any other year. The report has not given any further details.

(c) To control Tuberculosis, National Tuberculosis Control Programme has been implemented in the country since 1962 as a Centrally Sponsored Scheme on 50:50 Sharing basis between the Centre and States. So far 446 District TB Centres have been established, equipped with diagnostic and treatment facilities and provided services free of cost. To cut short duration of the treatment, Short Course Chemotherapy has been introduced in 292 districts. It is proposed to cover the whole country under the programme by 2000 A.D.

Following a review of the programme in 1992, a revised strategy has been adopted to strengthen the programme to achieve at least 80% cure rate. The strategy is being tried in 16 project sites with World Bank assistance. The early results of these Pilot projects have been very encouraging.

The strategy adopted will be extended throughout the country in a phased manner.

[Translation]

#### Lodging False Cases By Delhi Police

50. SHRI RAM CHANDRA VEERAPPA : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Delhi police has been lodging false cases as a result of which a large number of cases are dismissed by the court and strictures are passed against the police,

(b) if so, the details of action taken against the errant police officers/personnel during the last two years,

(c) whether Government are aware of the news-item appeared on page 4 in the daily Dainik Jagran dated November 24, 1995 under the caption "Adalat ne aropon ko mangarant Bataya",

(d) if so, the action taken against the S.H.O. so far;

(e) whether the said S.H.O. was earlier posted in Mehrauli police station, and

(f) the action taken by the vigilance/Police Commissioner on the complaints received from the general public alongwith number thereof?

THE MINISTER OF HOME AFFAIRS (SHRI INDRAJIT GUPTA) (a) and (b) During the period from 1.1.94 to 30.6.96, in three cases, the courts have passed strictures against five police officials of Delhi Police for falsely implicating the accused persons. In the first case, one police official has been served with a Show cause Notice for Censure. In the second case, in which three police officials are involved, one official has filed a petition in the Delhi High Court against the remarks passed by the Id. Special Judge. In the third case, a departmental proceeding has been instituted.

(c) Yes, Sir.

(d) The judgement of the Court is yet to be received by the Delhi Police. They have been directed to obtain a copy of the judgement in question without further delay and initiate necessary action thereon.

(e) Yes, Sir.

(f) During the period from 1.1.94 to 30.6.96, 12 vigilance enquiries have been substantiated on the allegations of false implication by the police. In these 12 cases, 34 police officials were involved. The action taken against these 34 police officials is as under:

	Number of Police Officials
(i) Departmental enquiries initiated	22
(ii) Censure awarded	5
(iii) Service forfeited	4
(iv) Displeasure issued	2
(v) Transferred to Non-Sensitive Unit	1

#### Atrocities on SCs/STs

51. SHRI VISHAMBHAR PRASAD NISHAD : Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of incidents of oppression, murder and rape of Scheduled Castes/Scheduled Tribes in Uttar Pradesh during 1995-96 till date.

(b) whether the Government have provided ex-gratia payment to the victims;

(c) if not, the reasons therefor and the time by which the payment is likely to be made;

(d) whether the perpetrators were arrested in all the above crimes;

(e) if not, the reasons therefor;

(f) whether the Government have formulated any scheme to prevent such crimes; and

(g) if so, the details thereof and the reasons for increase in crimes?

THE MINISTER OF HOME AFFAIRS (SHRI INDRAJIT GUPTA) : (a) A assessment is enclosed.

(b) to (g). As 'Police' and 'Public Order' are State subjects, the registration, detection, investigation and prevention of crime is primarily the responsibility of the State Govts./UT Administrations. The responsibility of the State Governments, interalia also includes formulation of schemes to curb crimes and to provide appropriate ex-gratia payment to victims. No statistics on ex-gratia payment and arrests in individual cases are maintained at Central level. The Central Government, on its part, has been writing, from time to time to the State Govts. to be extra vigilant in the matter of prevention of crimes against SCs/STs and to effectively utilise the specific laws and legal provisions already in force to check crimes against SCs/STs.

#### STATEMENT

*Incidents of crimes committed against SCs/STs in Uttar Pradesh during 1995 and 1996.*

Year	Murder	Rape	PCR Act	SCs/ STs (Prevention of Atrocities Act, 1989)
SCHEDULED CASTES				
1995	296	321	121	8117
1996*	86	114	30	1889
SCHEDULED TRIBES				
1995	1	1	2	79
1996*	0	1	-	42

\* Upto April month only

(Note: Figures are based on Monthly Crime Statistics and are Provisional)

[English]

#### Digital Communications System

52. SHRI SURESH KALMADI : Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the Government have selected NIIT and Uptron to train about one lakh middle level employees to handle digital communications system, and

(b) if so, the details of the agreement?

THE MINISTER OF COMMUNICATIONS (SHRI BENI PRASAD VERMA) : (a) the Department of Telecom has awarded Work Orders to M/s NIIT Ltd and M/s Uptron India Ltd. on 6.5.96 to provide 2 weeks training in computers to 42,700 officials eligible for appointment as Senior Telecom Operating Assistants in 4 streams viz. General, Phones, Telegraph General and Telegraphy

(b) No agreement has been signed between the Department and the training institutions. However, work orders have been given to them to implement

the aforesaid training programme and the salient features of the work order are as follows :

(i) M/s NIIT Ltd. have been given Work Orders to impart training to 21,300 officials of the following Telecom Circles :

Assam, Bihar, Gujarat, Madras Telephone District, MTNL Delhi, North East, Orissa, Rajasthan, Tamilnadu and Maharashtra

(ii) The Work Order placed on M/s Uptron India Ltd. provides for training to 21,400 officials of the following Telecom circles.

Andhra Pradesh, Calcutta Telephone District, Haryana, Himachal Pradesh, J & K, Karnataka, Madhya Pradesh, MTNL Mumbai, U.P. (East) and U.P. (West),

(iii) The training shall be of 2 weeks duration and the training fee @ Rs. 2400/- per trainee is payable to these institutes

(iv) The training shall be provided in accordance with the syllabus prescribed by DoT.